

**GOVERNMENT OF INDIA
MINISTRY OF MINORITY AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1493
TO BE ANSWERED ON 19-12-2018**

Representation of Muslims in National Commission for Minorities

1493. SHRI P.K. KUNHALIKUTTY:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether Muslims constitute around 73% of all the minorities in the country;
- (b) whether Muslims have not been given adequate proportionate representation in National Commission for Minorities (NCM);
- (c) if so, the reasons therefor; and
- (d) the steps taken/being taken by the Government to provide full representation to Muslims in NCM?

ANSWER

**MINISTER OF MINORITY AFFAIRS
(SHRI MUKHTAR ABBAS NAQVI)**

(a) Yes, Madam.

(b)to(d) As per provisions of Section 3 (2) of National Commission for Minorities (NCM) Act, 1992, "The Commission shall consist of a Chairperson, [a Vice Chairperson and five] Members to be nominated by the Central Government from amongst persons of eminence, ability and integrity; provided that five Members including the Chairperson shall be from amongst the Minority communities" All the six communities notified as minorities under Section 2(c) of National Commission for Minorities (NCM) Act, 1992 viz. Muslims, Christians, Sikhs, Buddhist, Zoroastrians (Parsis) and Jains have been given representation in NCM.
